



सत्यमेव जयते

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No.74

30 Poush 1932 (s)

Ranchi, Thursday the 20th January, 2011

JHARKHAND HIGH COURT, RANCHI

NOTIFICATION

The 18th January, 2011

No. 01/2011/35/(R&S)-- In exercise of the powers conferred by Section 29 of the Bihar Reorganization Act, 2000 (Act XXX of 2000) and all other powers enabling in this behalf, the High Court of Jharkhand, by way of amendment in the "High Court of Jharkhand Rules, 2001" hereby adds Rules 313 (G) to 313 (J) after Rule 313 (F) contained in Chapter XXVIII which read as follows:

313(G). In addition to normal mode of services, service of Notice(s) may be effected by e-mail for which the Advocate(s) may, at the time of filing of petition/memo of appeal, furnish to the filing counter a soft copy of the entire petition/memo of appeal along with annexures in PDF format in addition to the hard copy.

313(H). The advocate(s) opting for service of notice through e-mail shall also simultaneously mention the e-mail addresses of the respondent(s) in the petition/memo of appeal.

313(I). If the Court orders for issuing notice, then, in that event alone, the Registry shall send such an additional notice at the e-mail addresses of the respondent(s) via e-mail.

313(J). The Registry shall also send notice at the e-mail address of the Advocate(s) for respondent(s), who have filed caveat, in case the Advocate(s) filing caveat have provided e-mail address for effecting such service.

The aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court,
H.C. Mishra,
Registrar General.